

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 39/TT/2017

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order :12.06.2017

In the matter of:

Determination of transmission tariff for (i) Wardha-Nizamabad 765 kV D/C line along with associated bays,(ii) Nizamabad-Dichpalli 400 kV D/C line along with associated bays, (iii) Establishment of 765/400 kV GIS at Nizamabad with 2x1500 MVA transformers, 1x240 MVAR Bus Reactor, 2x240 MVAR Switchable Line Reactors along with associated bays, (iv) Extension of 765/400 kV Wardha Sub-station with 2x240 MVAR Switchable Line Reactors along with associated bays and (v) Extension of Dichpalli 400 kV Sub-station of TSTRANSCO under "Wardha-Hyderabad 765 kV Link" in Southern Region for the 2014-19 tariff period under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd., (KPTCL),
Kaveri Bhavan, Bangalore – 560 009
2. Transmission Corporation of Andhra Pradesh Ltd., (APTRANSCO),
Vidyut Soudha, Hyderabad– 500082
3. Kerala State Electricity Board (KSEB)
Vaidyuthi Bhavanam
Pattom, Thiruvananthapuram – 695 004



4. Tamil Nadu Electricity Board (TNEB)
NPKRR Maaligai, 800, Anna Salai,
Chennai – 600 002
5. Electricity Department
Government of Goa
Vidyuti Bhawan, Panaji, Goa 403001
6. Electricity Department
Government of Pondicherry,
Pondicherry – 605001
7. Eastern Power Distribution Company of Andhra Pradesh Ltd.
(APEPDCL), P&T Colony, Seethammadhara,
Vishakhapatnam, Andhra Pradesh
8. Southern Power Distribution Company of Andhra Pradesh Ltd.
(APSPDCL), Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501, Chittoor District, Andhra Pradesh
9. Central Power Distribution Company of Andhra Pradesh Ltd.
(APCPDCL), Corporate Office, Mint Compound,
Hyderabad – 500 063, Andhra Pradesh
10. Northern Power Distribution Company of Andhra Pradesh Ltd.
(APNPDCL), Opp. NIT Petrol Pump, Chaitanyapuri, Kazipet,
Warangal – 506 004, Andhra Pradesh
11. Bangalore Electricity Supply Company Ltd., (BESCOM),
Corporate Office, K.R.Circle
Bangalore – 560 001, Karnataka
12. Gulbarga Electricity Supply Company Ltd., (GESCOM)
Station Main Road, GULBURGA, Karnataka
13. Hubli Electricity Supply Company Limited (HESCOM)
Navanagar, PB Road, Hubli, Karnataka
14. Mescom Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore-5750009, Karnataka
15. Chamundeswari Electricity Supply Corporation Ltd., (CESC) ,
927, L J Avenue, Ground Floor, New Kantharaj Urs Road
Saraswatipuram, Mysore – 570 009, Karnataka



16. Vizag Transmission Limited, GM I/C (TBCB),
Power Grid Corporation of India Ltd.
SAUDAMINI, Plot No-2,
Sector-29, Gurgaon-122 001 (Haryana)

17. Transmission Corporation of Telangana Limited,
Vidhyut Sudha, Khairatabad,
Hyderabad, 500082

.....Respondents

For petitioner : Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL

ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff for (i) Wardha-Nizamabad 765 kV D/C line along with associated bays, (ii) Nizamabad-Dichpalli 400 kV D/C line along with associated bays, (iii) Establishment of 765/400 kV GIS at Nizamabad with 2x1500 MVA transformers, 1x240 MVA Bus Reactor, 2x240 MVAR Switchable Line Reactors along with associated bays, (iv) Extension of 765/400 kV Wardha Sub-station with 2x240 MVAR Switchable Line Reactors along with associated bays and (v) Extension of Dichpalli 400 kV Sub-station of TSTRANSCO under "Wardha-Hyderabad 765 kV Link" in Southern Region for the 2014-19 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.



2. During the hearing on 4.5.2017, the representative of the petitioner requested for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the instant asset. The petitioner was directed to submit the status of commissioning of the instant assets.

3. The instant assets are scheduled to be commissioned on 29.5.2018. As per the petition, the assets were anticipated to be commissioned on 1.3.2017. The petitioner, vide affidavit dated 15.5.2017, has submitted that the instant assets were commissioned on 24.4.2017.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

5. We have considered the submissions of the petitioner. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the



copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these petitions, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2017-18 and 2018-19 for inclusion in the PoC charges as per para 7 of this order.

7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)

2016-17	2017-18	2018-19
2368.30	30712.41	33249.79

B. Annual transmission charges allowed are as follows:-

(₹ in lakh)

2016-17	2017-18	2018-19
-	26105.55	28262.32

8. The Annual Fixed Charges allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.



9. The petitioner is directed to submit the following information on affidavit with a copy to the respondents by 23.6.2017:-

- (a) Revised tariff forms based on actual commissioning of the asset, supported by Auditors Certificate for final tariff working;
- (b) The trial operation certificate issued by RLDC in support of commercial operation date in accordance with 2014 Tariff Regulations;
- (d) CEA certificate under Regulation 43 of CEA (Measures relating to safety & Electric Supply) Regulations, 2010;
- (e) Certificate from the CMD/CEO/MD of the company as required under Grid Code; and
- (f) Status of transmission lines being implemented under TBCB i.e. Srikakulam PP-Vemagiri II PS 765 kV D/C line.

10. The respondents to file their reply by 10.7.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 21.7.2017

11. The petition shall be listed for final hearing on 3.8.2017.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

